

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF MODINAGAR PAPERS MILLS LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	MODINAGAR PAPERS MILLS LIMITED
2.	Date of Incorporation of Corporate debtor	6 th December 1979
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies - Kanpur
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	U51100UP1979PLC004889
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: MAJOR ASHA RAM TYAGI ROAD MODI NAGAR GHAZIABAD UTTAR PRDESH UP 201204
6.	Insolvency Commencement date in respect of corporate debtor	06 th April, 2022 (Order received on 07 th April, 2022)
7.	Estimated Date of closure of insolvency resolution process	03 rd October, 2022 (180 th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	Kamlesh Kumar Taneja IBBI/IPA-003/ICAI_N_00365/2021-2022/13796
9.	Address and Email of the Interim Resolution Professional as registered with the Board	The New Cosmopolitan A405 Plot 33 Sector 10 Dwarka ,Near metro station sector 10 ,Vandana school ,South West, National Capital Territory of Delhi ,110075 Email :- kamaltaneja0309@gmail.com
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	Email:- modinagarpapermills.cirp@gmail.com &/or The New Cosmopolitan A405 Plot 33 Sector 10 Dwarka ,Near metro station sector 10 ,Vandana school ,South West, National Capital Territory of Delhi ,110075
11.	Last Date of Submission of Claims	20 ^h April, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b)Details of authorized representatives are available at:-	(a)Web Link:- https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench has ordered the commencement of a Corporate Insolvency Resolution Process against MODINAGAR PAPER MILLS LIMITED on 06th April, 2022.

The creditors of MODINAGAR PAPER MILLS LIMITED are hereby called upon to submit their claims with proof, on or before **20th April, 2022** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proof of claims shall attract penalties.

Kamlesh Kumar Taneja
Interim Resolution Professional
IBBI Reg. No.- IBBI/IPA-003/ICAI_N_00365/2021-2022/13796

Place: New delhi
Date: 07th April 2022